

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR ATTENTION OF THE CREDITORS OF
SRI BALMUKUND POLYPLAST PRIVATE LIMITED
RELEVANT PARTICULARS

1.	Name of Corporate Debtor	SRI BALMUKUND POLYPLAST PRIVATE LIMITED
2.	Date of incorporation of Corporate Debtor	26/05/2003
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kolkata, India under Companies Act, 1956
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U24131WB2003PTC096265
5.	Address of the registered office and principal office (if any) of Corporate Debtor	32 Chowringhee road, Park Street Om Tower, 11th floor Kolkata West Bengal 700071
6.	Insolvency commencement date in respect of Corporate Debtor	Order dated 16-10-2019 (Order received on 18-10-2019)
7.	Estimated date of closure of insolvency resolution process	180 days from the date of commencement of resolution process i.e.13-04-2020 (As per date of receiving the order 15.04.2020)
8.	Name and registration number of the insolvency professional acting as Interim Resolution Professional	MR. MANMOHAN JHAWAR IBBI/PA-001/IP-P00334/2017-18/10604
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: - M Jhwar & Co 203 Mahatma Gandhi Road, 1st Floor, Kolkata, West Bengal ,700007 Email: - manmohanjhwar@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	MR. MANMOHAN JHAWAR Resurgent Resolution Professionals LLP(IPE) CFB F-1, Paridhan Garment Park, 19, Canal South Road Kolkata-700015 Email: - cirp.balmukundpolyplast@gmail.com
11.	Last date for submission of claims	01-11-2019 i.e.14 days from the date of receipt of Order
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at	a.) www.ibbi.gov.in b.) www.resurgentrp.com

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of **SRI BALMUKUND POLYPLAST PRIVATE LIMITED** on 16-10-2019

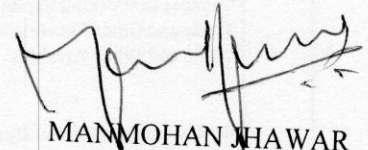
The Creditors of **SRI BALMUKUND POLYPLAST PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **01-11-2019** to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A Financial Creditor belonging to a class as listed against entry no 12 shall indicate the choice of authorised representatives from the among three insolvency professionals listed against entry no 13 to act as authorised representative of the class in FORM CA. **(NOT APPLICABLE)**

Submission of false or misleading proofs of claim shall attract penalties.

Date: 19-10-2019
Place: Kolkata



MANMOHAN JHAWAR
Interim Resolution Professional

MANMOHAN JHAWAR
INSOLVENCY PROFESSIONAL
Reg. No-IBBI/IPA-001/IP-N00334/2017-18/10604